

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:126

ANSWERED ON:01.08.2006

REVIEW OF TRIBAL SCHEMES .

Athawale Shri Ramdas;Yadav Shri Kailash Nath Singh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) Whether the Government has reviewed the scheme meant for tribals;
- (b) If so, the details thereof;
- (c) Whether the funds sanctioned for the said schemes are not being utilised;
- (d) If so, the reasons therefor;
- (e) Whether the Government has constituted a high level Committee to overhaul all existing schemes for tribals as reported in Danik Jagran dated July 02,2006;
- (f) If so, the details thereof alongwith the terms of reference of the Committee; and
- (g) The time by which the Committee is likely to submit its report to the Government ?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a)&(g): A statement is laid on the Table of the House.

Statement referred to in Reply to Lok Sabha Starred Question No.126 by Shri Kailash Nath Singh Yadav and Shri Ramdas Athawale regarding ` Review of Tribal Schemes ` for 1.8.2006.

(a)&(b): Review of schemes is an on -going process. In the context of formulation of the 11th Five Year Plan, the Planning Commission has constituted a Steering Committee on `Empowerment of the Scheduled Tribes` under the Chairmanship of Dr. Bhalchandra Mungekar, Member,Planning Commission. The Committee inter-alia will review the existing approach, strategies and priorities of on-going programmes for empowering of Scheduled Tribes(STs), assess the effectiveness of the implementation of `Tribal Sub-Plan` strategy, review the effectiveness of existing legislations relating to STs, assess the role of NGOs, etc. and suggest an approach and necessary strategies, priorities, policies, and programmes for empowering the Scheduled Tribes.

(c)&(d): It is not a fact that funds meant for schemes for tribals are not being utilized. The expenditure under the Annual Plans of the Ministry of Tribal Affairs during the years 2003-04, 2004-05 and 2005-06 has been 99.29%,98.47% and 99.51% respectively of the revised outlays.

(e),(f)&(g): The Planning Commission has set up a Central Tripartite Committee under the Chairmanship of Dr. B.L. Mungekar to review the implementation of the special strategies of the Special Component Plan (SCP) for Scheduled Castes

(SCs) and the Tribal Sub Plan (TSP) for Scheduled Tribes (STs) on a continuing basis, and to resolve various policy-related issues thereto in respect of Central Ministries/Departments as well as State/UT Government. The Terms of Reference of the Committee are at Annexure.

Annexure

Annexure referred to in Reply to Lok Sabha Starred Question No. 126 by Shri Kailash Nath Singh Yadav and Shri Ramdas Athawale regarding ` Review of Tribal Schemes ` for 1.8.2006.

- i) To review the implementation of SCP and TSP by States/UTs and Central Ministries/Departments since its inception.
- ii) To guide States/UTs and Central Ministries/Departments in the implementation of SCP and TSP guidelines issued by Planning Commission and to suggest specific measures for their compliance.
- iii) To look into the problems, if any, associated with the earmarking of funds, implementation, monitoring of SCP and TSP schemes/programmes, of Central Ministries/Departments and States/UTs.

iv) To identify specific schemes which would benefit SCs and STs under various development sectors, their prioritization, implementation and monitoring along with earmarking of funds for them.

v) To review the process of implementation, monitoring and impact assessment of SCP and TSP and utilization of Special Central Assistance

(SCA) to SCP and TSP and the Grant-in-Aid(GIA) under Article 275(1) and advise the Planning Commission and Prime Minister on measures which would serve the interests of these Communities more effectively.

vi) To suggest institutional and advocacy arrangements for participation of beneficiary groups in preparation and implementation of schemes under SCP and TSP and Central allocations referred to above, taking into account, among others, priorities of 73rd and 74th Amendments and other Legislative measures flowing therefrom.